re-examination of India's Administrative System

[Shri Jawaharlal Nehru] RELEASE OF A MEMBER

Union-they also impressed upon us when they came here-that we made a great mistake in not delegating authority, and they are delegating much more authority now simply because they found that the rapidly moving machine of their's was checked and stopped repeatedly because they did not delegate. Of course, they have a close supervision. Every Government has. But you cannot help the complicated and big administration not to delegate authority. And I would remind this House, when it talks about the Government by Joint Secretaries, Deputy Secretaries and Assistant Secretaries, that that is exactly the type of Government that both the United States and the Soviet Union have got today.

Mr. Deputy-Speaker: I have to inform the House that I have received intimation from the District Super-intendent of Police, Ahmedabad City today that Shri A. K. Gopalan, Member, Lok Sabha, was acquitted on the 6th September, 1956 of the charges under section 143, 145 and 188 I.P.C. by the Judicial Magistrate, First Class, II Court, Ahmedabad.

6.13 р.м.

The Lok Sabha adjourned till Half past Ten of the Clock on Tuesday, the 11th September, 1956.